

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-322-2020**

K. Ismail

... Petitioner

*Versus*

State of Goa and Ors.

... Respondents

Mr. S. S. Kakodkar, Advocate for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondents No.1 to 5.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ**

**Date: 03<sup>rd</sup> November, 2020**

**P.C.**

Heard Mr. S. S. Kakodkar, the learned Counsel for the petitioner.

2. Issue notice to the respondents returnable on 02.12.2020.

Ms. Kamat, the learned Additional Government Advocate waives service on behalf of respondents No.1 to 5.

3. In the course of the arguments, Mr. Kakodkar submits that he is alleging malafide against certain officers. The officers have not been impleaded as parties to this petition in their own names. We,

therefore, make it clear that we are not going to go into the issue of malafide unless the persons against whom the malafides are alleged are personally made parties in this petition.

4. The petitioner will have to take steps to serve the respondent No.6. For this purpose, in addition to the usual mode of service, private mode is permitted. At this stage, Mr. Kakodkar seeks leave to amend the petition to implead the officers, against whom malafides are alleged, as parties in person. Leave is granted.

5. The amendment to be carried out within a week from today. If the amendment is carried out, then notice to the newly impleaded parties, also returnable on 02.12.2020.

6. Stand over to 02.12.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***